

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9334/2021

KAMAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 53916/2021 - EXEMPTION FROM FILING O.T.

IA No. 53912/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME

WITH

Diary No(s). 9315/2021 (II)

IA No. 53864/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 53865/2021 - EXEMPTION FROM FILING O.T.

IA No. 53857/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME

Diary No(s). 12092/2021 (II)

FOR EXEMPTION FROM FILING O.T. ON IA 74054/2021

FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 74055/2021

IA No. 74054/2021 - EXEMPTION FROM FILING O.T.

IA No. 74055/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 06-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KRISHNA MURARI
[IN CHAMBER]

For Petitioner(s) Mr. Rameshwar Prasad Goyal, AOR

Mr. Vivek Vidyarthi, Adv.
Mrs. Nanita Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RSLP(Cr.) (D) Nos.9334/2021, 9315/2021 and 12092/2021

Applications for exemption from surrendering are Rejected.

Six weeks' time is allowed to surrender in all the matters.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT(ANITA RANI AHUJA)
ASSISTANT REGISTRAR

